Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 08.09.2011

The Meeting No. 23/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 8.9.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. Ram Kumar, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.23/AM12 dated 01.09.2011were ratified. Thereafter agenda for Meeting No. 24/AM12 dated 08.09.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

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	5	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Approved
HQ File :01/85/050/00017/AM12/		Lic.No/Date:0510279993 21.12.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/24/2011-12/Hosy. dated 07.09.2011 as detailed below: -

	S.	Export item	Import item	Qty. allowed.
	No			-
	01	Quilts, Size-104"X90", made from 100%	100% Polyester Woven dyed	6.58 Sq. mtrs/
		Polyester Woven Dyed Fabric, GSM-	Fabric, GSM-94±10%.	piece
		94±10%, width 2.413 Mtrs. alongwith		
,		other indigenous fabrics.		
1	02	Quilts, Size-90"X90", made from 100%	100% Polyester Woven dyed	5.73 Sq. mtrs/
		Polyester Woven Dyed Fabric, GSM-	Fabric, GSM-94±10%.	piece
		94±10%, width 2.413 Mtrs. alongwith		

	other indigenous fabrics.		
03	Quilts, Size-68"X86", made from 100% Polyester Woven Dyed Fabric, GSM-94±10%, width 2.413 Mtrs. alongwith other indigenous fabrics.	100% Polyester Woven dyed Fabric, GSM-94±10%.	4.17 Sq. mtrs/ piece
04	Pillow Sham, Size-20"X26", made from 100% Polyester Woven Dyed Fabric, GSM-94±10%, width 2.413 Mtrs. alongwith other indigenous fabrics.	100% Polyester Woven dyed Fabric, GSM-94±10%.	0.45 Sq. mtrs/ piece

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/14/84-ALC3/2011	Party Name: AMIN INTERNATIONAL LTD.	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Rejected
HQ File :01/84/050/00087/AM12/	RLA File :06/24/040/00003/AM12/	Lic.No/Date:0610021611 13.04.2011	Reject Date:08.09.2011

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. R.A. may take suitable consequential action accordingly.

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	PRODUCTS (P) LTD.	08.09.2011	Approved
HQ File :01/84/050/00096/AM12/	RLA File :02/24/040/00003/AM12/	Lic.No/Date:0210157706 13.04.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

S.	Export item	Export Qty.	Import item	Qty. allowed
No				-
01	Coir Disc with Card Board Label with hanging facility Coir Disc needled felt with one side natural latex coated, Size-37 cms round.	Nos.	Coir Disc needled felt with one side natural latex coated, Size-37 cms round.	123087 Nos.
02	Coir Sheet Labelled and Shrink Wrapped Coir Sheet needled felt with one side natural latex coated, Size-50X150 cms.		Coir Disc needled felt with one side natural latex coated, Size-50 x 150 cms.	123180 Nos.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name:ALIZA EXPORTS PRIVATE LIMITED	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Rejected
HQ File :01/84/050/00088/AM12/		Lic.No/Date:0610021645 19.04.2011	Reject Date:08.09.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.

R.A. may take suitable consequential action accordingly.

Case No.:4/18/84-ALC3/2011]	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Rejected
HQ File :01/84/050/00122/AM12/	RLA File :03/94/040/00123/AM12/	Lic.No/Date:0310630495	Reject

_	[10.05.2011] Date:(08.09.2011
5	Decision: The Committee considered the case as per agenda alongwith other relevant papers and	d obse	erved that
	applicant firm have not replied to the information/details called for vide DGFT's letter dated 16.08.	2011	so far. Ir
	view of the above. Committee was unable to finalise the norms and constrained to reject the case		

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Case No.:18/18/84-ALC3/2011	3	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Rejected
HQ File :01/84/050/00136/AM12/		Lic.No/Date:0710079163 16.05.2011	Reject Date:08.09.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 16.08.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.

R.A. may take suitable consequential action accordingly.

R.A. may take suitable consequential action accordingly.

	1 3	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Approved
HQ File :01/84/050/00101/AM12/	I	Lic.No/Date:3110048192 19.05.2011	Date:08.09.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case with 3% wastage on item of import as per report of NC team, who visited the unit of the applicant firm as detailed below:-

S.No.	Export item	Export Qty.	Import item	Quantity allowed
1	Paralink-ultra	190125	1. Polyester Filament	1) 97938 Kgs

7	,	strong webbing strips - made up of polyester filament yarn, LLDPE, Master batch &	Kgs.	Yarn High Tenacity Polyester Filament yarn 2. Linear Low Density Polyethylene (LLDPE)	2) 92784 Kgs	
		Kevlar/Armid Yarn.		 Masterbatch Kevlar / Armid yarn 	3) 3711.36 Kgs 4) 644 Kgs.	
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The ratio of LLDPE & Master batch polymer shall be maintained 100:4.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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	Case No.:7/15/84-ALC3/2011	·	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Rejected
	HQ File :01/84/050/00109/AM12/		Lic.No/Date:0610021958 20.05.2011	Reject Date:08.09.2011
8	Decision: The Committee conside	red the case as per agenda alongw	vith other relevant papers and	observed that

applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.

R.A. may take suitable consequential action accordingly.

Case No.:5/9/84-ALC3/2011	3	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Approved
HQ File :01/84/050/00048/AM12/		Lic.No/Date:0510291466 24.05.2011	Date: 08.09.2011

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No. J-292 and in terms of Policy Circular No. 34 dated 24.03.2008 as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
Ladies Shirt (Full Sleeves) made	7459 Nos.	97% Cotton 3%	16782.75 Sq.
from 97% Cotton 3% Spandex Y/D		Spandex Y/D Check	Mtrs. (@ 2.25
Check Fabric, GSM-108 ± 10%,		Fabric, 100 x 70/40 x	Sq. Mtrs. /per
Style No.Q13H0400000 / Vega		40 + 40D, Width	pc.)
Shirt.		57/58", GSM-108 ±	
		10%.	

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/15/84-ALC3/2011	1	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Rejected
10	HQ File :01/84/050/00103/AM12/		Lic.No/Date:1310035552 06.06.2011	Reject Date:08.09.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.

R.A. may take suitable consequential action accordingly.

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Case No.:2/15/84-ALC3/2011 Party Name:INDUS GARTEX (P) LTD. Meet No/Date:23/84-ALC3/2011 Status:

		08.09.2011	Rejected
HQ File :01/84/050/00104/AM12/	RLA File:13/24/040/00008/AM12/	Lic.No/Date:1310035551 06.06.2011	Reject Date:08.09.2011
 Decision: The Committee conside applicant firm have not replied to view of the above, Committee was R.A. may take suitable consequents.	the information/details called for viunable to finalise the norms and co	de DGFT's letter dated 26.7.2	

	Case No.:3/15/84-ALC3/2011	II - 5	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Rejected		
	HQ File :01/84/050/00105/AM12/		Lic.No/Date:1310035553 06.06.2011	Reject Date:08.09.2011		
12	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. R.A. may take suitable consequential action accordingly.					

	Case No.:5/15/84-ALC3/2011	II - ²	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Rejected			
1.0	HQ File :01/84/050/00107/AM12/ RLA File :33/24/040/00004/AM12/ Lic.No/Date:3310018748 Q9.06.2011 Reject Date:08.09.2011						
13	applicant firm have not replied to view of the above, Committee was	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. R.A. may take suitable consequential action accordingly.					

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	Case No.:8/15/84-ALC3/2011		Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Rejected			
	RLA File :06/24/040/00013/AM12/ Lic.No/Date:0610022371 Reject Date:08.09.						
14	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. R.A. may take suitable consequential action accordingly.						

	Case No.:20/18/84-ALC3/2011		Meet No/Date:23/84-ALC3/2011 08.09.2011	Status: Rejected
	HQ File :01/84/050/00138/AM12/	1	Lic.No/Date:1310035784 29.06.2011	Reject Date:08.09.2011
15	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.

R.A. may take suitable consequential action accordingly.

Case No.:4/14/84-ALC3/2011	Party Name:GAURAV	Meet No/Date:23/84-ALC3/2011	Status:
	INTERNATIONAL	08.09.2011	Approved

HQ File :01/84/050/00085/AM12/	RLA File :05/23/040/00122/AM12/	Lic.No/Date:0510295222	Date:
		30.06.2011	08.09.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

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Export item	Export Qty.	Import item	Qty. allowed.
Ladies Tank Top, made of 100%	17200 Nos.	100% Polyester Dyed	17372 Sq. Mtrs.
Polyester Dyed Woven Fabric,		Woven Fabric, GSM –	(@ 1.01 Sq.
GSM-100±10%		100±10%	Mtrs./ per pc.)
Style No. 870929 / 866028			

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:6/18/84-ALC3/2011	Party Name:LUMINOUS INTERNATIONAL	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status:Deffered and Re-indexed
HQ File :01/84/050/00124/AM12/		Lic.No/Date:0210161639 04.07.2011	Defer Date:6.10.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given drawing design, dimension of each export item. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish above details with sample of the export product urgently to take a final view in the matter. The case stands deferred for re-listing on 6.10.2011.

Case No.:2/18/84-ALC3/2011	Party Name:RICHA & CO	Meet No/Date:23/84-ALC3/2011	Status:Deffered
		08.09.2011	and Re-indexed

18	HQ File :01/84/050/00120/AM12/		Lic.No/Date:0510295873 06.07.2011	Defer Date:06.10.2011	
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Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 06.10 .2011.

	Case No.:21/18/84-ALC3/2011	1 3	Meet No/Date:23/84-ALC3/2011 08.09.2011	Status:Deffered and Re-indexed
19	HQ File :01/84/050/00139/AM12/		Lic.No/Date:0510297526 25.07.2011	Defer Date:13.10.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details and sample in support of their request and technical person to explain the case. The case stands for re-listing on 13.10.2011.

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Manual agenda cases

Case No.139	M/s Sky Industries Ltd., Mumbai

NC No.23/AM12	F.No.01/84/50/39/AM11/DES-V
Dated 8.9.2011	Ratification of input output norms against advance
	authorisation No. 0310565426 dated 19.3.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Ms. Maikal Raorani, Director of the firm, who appeared for personal hearing before NC. The technical authorities present in the meeting saw the samples. It was noted that wastage is merely on account of 2 mm each cutting due to sileage. The Narrow Woven Hook / Loop Tapes were of 18 mm width and the width of roll ranged from 125 mm to 130 mm. This results in a wastage of around 3.5%. Further the width mentioned on import side be modified as "125 mm to 130 mm" and on export side as "18mm". Accordingly the case was ratified as under:-

S.No.	Export item	Export Qty.	Import item	Qty. allowed
1.	Narrow woven hook tape made out of one or more manmade filament yarn width 18 mm.	5000 Kgs.	Semi finished narrow woven hook tape (made out of one or more man made filament yarn (width upto 130 mm)	5175 Kgs.
2.	Narrow woven loop tape made out of one or more manmade filament yarn width 18 mm.	5000 Kgs.	Semi finished narrow woven loop tape made out of one or more man made filament yarn (width upto 130 mm)	5175 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.140	M/s Welspun India Ltd., New Delhi
NC No.23/AM12	F.No.01/84/162/481/AM11/DES-V
Dated 8.9.2011	DEPB claim under SI. No.68 (89 – Textile Group) on
	export of rugs failing CTH/CETH

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to felt that tufting is a process of insertion of yarn tuft into the base fabric i.e. cotton canvas and cotton rugs (tufted) are used as textile floor coverings. The Committee also perused the Note No. 7 of Section XI of Chapters 50 to 63; the expression 'made up' means the following: -

- (a) Cut otherwise than into squares or rectangles;
- (b) Produced in the finished state, ready for use (or merely needing separation by cutting dividing threads) without sewing or other working (for example, certain dusters, towels, table cloths, scarf squares; blankets);
- © Hemmed or with rolled edges, or with a knotted fringe at any of the edges, but excluding fabrics the cut edges of which have been prevented from unraveling by whipping or by other simple means;
- (d) Cut to size and having undergone a process of drawn thread work;
- (e) Assembled by sewing, gumming or otherwise (other than piece goods consisting of two or more lengths of identical material joined end to end and piece goods composed of two or more textiles assembled in layers, whether or not padded);
- (f) Knitted or crocheted to shape, whether presented as separate items or in the form of a number of items in the length.

Therefore, Committee taking into consideration the manufacturing process given and interpretation given in Note No. 7 of Section XI felt that Cotton tufted rugs are in ready to use condition, hence clearly classifiable under Made ups category. Hence, it was decided to recommend that export item 'cotton rugs tufted' could be classified under DEPB Schedule entry at S.No.68 (Textile Product Group-89) under ITC (HS) Chapter 5703. Accordingly, the case be referred to DEPB Committee for a decision.

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Case No.141	M/s Ardor International Pvt. Ltd., Ahmedabad
NC No.23/AM12	F.No.01/84/162/18/AM12/DES-V
Dated 8.9.2011	Clarification on import of Sodium TripolphospahtePowder (STPP) as a Syntan Synthetic Tanning Agent against export Finished Leather under SION G-7 – regarding

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to defer the case. It was decided to defer the case for re-listing on 22.09.2011.

Case No.142	M/s Shahi Export House, Faridabad
NC No.23/AM12	F.No.01/84/162/145/AM12/DES-V
Dated 8.9.2011	Amendment/Modification in the export item against
	Advance Authorisation No.0510183626 dated

29.5.2006.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that against the advance authorisation in question applicant firm had exported Ladies Shirt (Full Sleeve) made of 60% Cotton 40% Polyester Fabric GSM 118; Ladies Blouse made of 97% Cotton 3% Spandex Fabric GSM 95; and Ladies Trouser made of 98% Cotton 2% Spandex Fabric GSM 266. The firm had requested for amendment for inclusion of new export items Ladies Short in place of Ladies Shirt (Full Sleeve) as per request of the buyer but later on due to market conditions buyer cancelled request for Ladies Shorts and requested for the original items i.e. Ladies Shirt (Full Sleeve). After deliberation the Committee decided to allow the amendment in the export item as originally applied for by the applicant i.e. Ladies Shirt (Full Sleeve).

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.
